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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-2174/2000
MA-2588/2000

New Delhi this the 19th day of October, 2000.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

1. Pramod Mishra,
S/o Sh. J.P. Mishra,
R/o III-G-85,
Nehru Nagar,
Ghaziabad.
2. Ramesh Chandra,
S/o Sh. Dwarika Prasad,
R/o T-127 B, Railway Colony,
Panipat (Haryana).
3. Vinod Kumar Panchal,
S/o Sh. Attar Singh Panchal,
R/o H.No.64, Lane No.3,
Master Block,
Shakarpur Extension,
Delhi.
4. Pradeep Singh,
S/o Sh. R.S. Negi,
R/o C-27/L, Railway Colony,
Lajpat Nagar-I,
New Delhi-24.
5. Madhu Sudan Sharma,
S/o late Sh. N.R. Sharma,
R/o H.No.13/4, Railway Colony,
Sewa Nagar, New Delhi. Applicants

(through Sh. M.K. Bhardwaj, Advocate)

Versus

1. Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divl. Railway Manager,
Northern Railway,
Delhi Division,
DRM Office, New Delhi.
3. The Divl. Personnel Officer,
Northern Railway,
DRM Office,
New Delhi.
4. The Divl. Signal & Telecom
Engineer, Northern Railway,
DRM Office, New Delhi.

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5. The FA/CAO(Admn.),
Northern Railway,
Hqrs. Office,
Baroda House,
New Delhi. Respondents

ORDER(ORAL)
Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

The grievance of the applicants in this O.A. is that despite having been selected as Data Entry Operators in EDP Centre, Baroda House, New Delhi vide respondents order dated 17.04.99 (Annexure A10), respondents are not relieving them from their present posting as ESM Grade-I to enable them to join as Data Entry Operators.

2. Applicants' counsel Shri Bhardwaj states that applicants had submitted a representation in this connection dated 19.04.99 (Annexure A-12) to respondents making the aforesaid request, but respondents have not even cared to accept the aforesaid representation.

3. If the aforesaid submissions are correct, we dispose of this O.A. at this preliminary stage with a direction to respondents to accept the aforesaid representation dated 19.04.99, examine the prayer contained therein, in relation to the applicants in the O.A. and thereafter pass a speaking, detailed and

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reasoned order within six weeks from the date of receipt of a copy of this order.

4. Let a copy of this order alongwith OA be sent to respondents.

A. Vedavalli
(Dr. A. Vedavalli)
Member(J)

S. R. Adige
(S. R. Adige)
Vice-Chairman(A)

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